

[15 May, 2000]

RAJYA SABHA

SHRIMATI MANEKA GANDHI: Sir, I think the hon. Member has made an excellent suggestion. I am going to take up with the Education Ministry and see how far we can get ahead because I also personally believe that the schools for the SC/ST students are further isolating and alienating them and it is really not a good idea.

\*687. [The questioner (Shri Suresh Pachouri) was absent. For answer *vide* page 26 *infra*]

MR. CHAIRMAN: Question No. 688.

SHRI BALWANT SINGH RAMOOWALIA: Sir, I do not want to put the question.

SHRI MURASOLI MARAN: Sir, a statement it...

MR. CHAIRMAN: He does not want to put it. Next Question.

#### **Appointment/Nomination of SCs/STs in NCRPB**

\*689. SHRI RAJU PARMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that SC/ST Parliamentarians in their representations submitted to the Prime Minister on 17th December, 1996, 1st September 1997 and 23rd May, 1998, have demanded the nomination/appointment/ placement/ posting of persons belonging to the SCs/STs in the higher echelons of administration;

(b) if so, the action taken thereon;

(c) the total number of persons appointed/posted as Chairman/Official/ Non-Official Members of the National Capital Region Planning Board (NCRPB); and

(d) the number of persons belonging to the SCs/STs among them?

THE MINISTER OF URBAN DEVELOPMENT (SHRI JAGMOHAN): (a) to (d) A Statement is laid on the Table of the House.

#### **STATEMENT**

(a) Yes, Sir.

(b) These representations contained issues pertaining to other Ministries/ Departments and accordingly these were sent to the concerned Ministries/ Departments for action as appropriate.

(c) and (d) The National Capital Region Planning Board was created by an Act of Parliament on 9th February, 1985. As per Section 3(3) of the NCRPB Act, 1985 the Board has 21 Members and Union Minister for Urban Development is the Chairman of the Board.

As per Section 5(1) of the NCRPB Act, the Board may co-opt any person or persons as member or members of the Board. At present there are 10 co-opted members. Section 5(2) stipulates that a person co-opted under sub-section (1) shall exercise and discharge all the powers and functions of a Member of the Board but shall not be entitled to vote.

All the Members and Co-opted Members in the National Capital Region Planning Board are ex-officio Members.

**श्री राजू परमार:** सर, उन्होंने जो जवाब दिया है उसमें पार्ट 'बी' ऑफ माई क्वेश्चन के तहत सही तरह से जवाब नहीं आया है। जो-जो मेमोरेंडम, जिस-जिस डिपार्टमेंट में उन्होंने भेजा है, वहां से क्या एक्शन हुआ उसके बारे में रिप्लाय में कोई जिक्र नहीं हुआ है because this memorandum was given in 1996, 1997 and 1998. अभी इतने साल होने के बावजूद भी उसमें कोई लग नहीं रहा है कि वहां पर डिपार्टमेंट में कुछ हुआ है। तो उसके बारे में आपको क्या जानकारी है?

**श्री जगमोहन:** महोदय, मेरा कहना है कि यह जो क्वेश्चन है उसका 'सी' एंड 'डी' पार्ट मेरी मिनिस्ट्री को परटेन करता है। जो बोर्ड हमारी मिनिस्ट्री के नीचे है उसके बारे में इन्फर्मेशन है वह तो हमने दे दी है। जो दूसरों का है वह कंसर्ड मिनिस्ट्रीज स्वयं देख रही हैं, वे आपको बतायेंगी। मैं सिर्फ यह कहना चाहता हूँ कि हमारे चार बोर्ड हैं। एक नेशनल कैपिटल रिजन प्लानिंग बोर्ड (एनसीआरपीबी) है उसमें Chief Ministers are the ex-officio members and others are nominated. ऐसे ही एडवाइजरी बोर्ड है। उसमें भी एक्स-ओफिशियो सारे के सारे आफिसर्ज हैं। इसके अलावा हमारे पास नेशनल बिल्डिंग कंस्ट्रक्शन कॉर्पोरेशन है। उसमें इस वक्त तीन आफिसर्ज हैं जो कि बोर्ड के एक्स-ओफिशियो मैबर्स हैं। तीन पोस्टें नॉन-ऑफिशियल्स की खाली हैं, जो यह रेकमेंडेशन हैं। जब उनको नामीनेट किया जाएगा, then we certainly keep in view कि इनकी जो डिमांड है, we will definitely recommend somebody or nominate somebody there, जो इसमें होगा। फिर हमारे पास राजघाट समाधि कमेटी है। उस में भी दो वेक्सीज खाली हैं और जब भी इनको फिल करेंगे। I will take this into account. चौथा हमारे पास दिल्ली डेवलपमेंट अथारिटी और उस के साथ एक एडवाइजरी कमेटी भी है। सभापति जी, वहां पर भी एक्ट के मुताबिक मोस्टली ऑफिशियल्स और उस के बाद एक्स-ऑफिशियोज जो हैं, वे मेंबर ऑफ पार्लियामेंट में से होते हैं और लेजिस्लेटिव एसेंबली से इलेक्ट होते हैं और सिर्फ तीन का प्रोवीजन है जिनको लेफ्टीनेट गवर्नर रिक्मेंड कर सकते हैं। In view of the special knowledge, उसमें अभी जो लोग हैं, उनकी टर्म एक्सपायर होने पर We will definitely see that somebody of this category is included in that.

सभापति जी, ये हमारे पास चार बोर्ड्स हैं और इन चारों के बारे में मैंने आप को बताया। एक हमारे पास दिल्ली अर्बन आर्ट्स कमीशन है, वह भी मोस्टली आर्किटेक्स/टाउन प्लानर का है जिसके मेंबर्स की टर्म अभी चल रही है और जब उन की टर्म एक्सपायर होगी तो उसी कैटेगरी में से definitely we will take care of it.

MR. CHAIRMAN: Question Hour is over.

## WRITTEN ANSWERS TO STARRED QUESTIONS

### Recommendations of NCSK

\*683. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the National Commission for Safai Karamacharis (NCSK) is working under her Ministry;

(b) the number of annual reports published, so far, by the Commission;

(c) whether any suggestions/recommendations have been made to uplift the safai karamacharis; and

(d) the action taken / being taken on the recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) Yes, Sir.

(b) The following reports have been submitted by the Commission.

1. First report of the Commission for the year 1994-95.

2. Second Report for the year 1995-96.

3. Third report for the years 1996-97 & 1997-98 (combined).

4. Fourth report for the years 1998-99 & 1999-2000 (combined).

(c) Yes, Sir.

(d) The first and second reports alongwith action taken memorandum have already been laid on the table of the House.

The Government is operating the National Scheme of the Liberation and Rehabilitation of Scavengers and their dependents for the Safai Karamacharis. Since the inception of the scheme in 1992, 1.34 lakhs scavengers have been estimated to be assisted for training and 3.25 lakhs assisted for rehabilitation till 31.3.99. In order to accelerate the Liberation and